

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.14/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 13.10.2016 and actually held on 19.10.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC (MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L. Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.13/AM-17 dated 29.09.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-17 dated 13.10.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 14/84-ALC3/2016 **MEETING DATE** : 13.10.2016

Case No.:20/22/84-ALC3/2015 **Party Name:**NOWOTEK TEXTILES PVT. LTD., **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File RLA File Lic.No/Date:0510395227 Defer
1 :01/84/050/00216/AM16/ :05/24/040/00204/AM16/ 06.08.2015 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. Comments are not received so far. NC decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:1/20/84-ALC3/2015 **Party Name:**POLY LOGIC INTERNATIONAL PVT. LTD., **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File RLA File Lic.No/Date:5610004680 Defer
2 :01/84/050/00189/AM16/ :56/24/040/00022/AM16/ 14.09.2015 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. Comments are not received from them so far. NC decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:22/24/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File RLA File Lic.No/Date:3510044802 Defer
3 :01/84/050/00274/AM16/ :35/24/040/00030/AM16/ 30.09.2015 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.





Case No.:2/24/84-ALC3/2015 **Party Name:**THREADS (INDIA) LIMITED **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Reject

HQ File :01/84/050/00254/AM16/ **RLA File** :06/24/040/00030/AM16/ **Lic.No/Date:**0610038234 08.10.2015

- 4 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2015 **Party Name:**A.M.VINYL PVT.LTD., **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00259/AM16/ **RLA File** :05/23/040/00300/AM16/ **Lic.No/Date:**0510395966 19.10.2015 **Defer** Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:40/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00436/AM16/ **RLA File** :03/95/040/00415/AM16/ **Lic.No/Date:**0310800949 11.12.2015 **Defer** Date:10.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply dated 28.07.2016 has been sent to C&PC for their comments. Comments are not received so far. NC decided to send the reply to DIPP for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:42/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00438/AM16/ **RLA File** :03/95/040/00620/AM16/ **Lic.No/Date:**0310800940 11.12.2015 **Defer** Date:10.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply dated 28.07.2016 has been sent to C&PC for their comments. Comments are not received so far. NC decided to send the reply to DIPP for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:4/28/84-ALC3/2015 **Party Name:**KERALA DINESH BEEDI WORKERS CENTRAL CO-OP. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Approved

HQ File :01/84/050/00336/AM16/ **RLA File** :10/24/040/00084/AM16/ **Lic.No/Date:**1010059341 14.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through

the details submitted in this case and observed that reply has been received from the firm. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/26/84-ALC3/2015 **Party Name:**DUCERE TECHNOLOGIES PRIVATE LIMITED **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00313/AM16/ RLA File :09/24/040/00517/AM16/ Lic.No/Date:0910062977 Date:10.11.2016
9 :01/84/050/00313/AM16/ :09/24/040/00517/AM16/ 16.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to appear before NC on 10.11.2016 to explain their case as the firm have not appeared on 13.10.2016. The case stands deferred for re-listing on 10.11.2016.

Case No.:35/30/84-ALC3/2015 **Party Name:**CIL TEXTILES PRIVATE LIMITED, **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00431/AM16/ RLA File :56/24/040/00044/AM16/ Lic.No/Date:5610004779 Date:10.11.2016
10 :01/84/050/00431/AM16/ :56/24/040/00044/AM16/ 18.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to refer the case to TC, Noida for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:37/30/84-ALC3/2015 **Party Name:**CIL TEXTILES PRIVATE LIMITED, **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

HQ File :01/84/050/00433/AM16/ RLA File :56/24/040/00043/AM16/ Lic.No/Date:5610004778 Date:10.11.2016
11 :01/84/050/00433/AM16/ :56/24/040/00043/AM16/ 18.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to refer the case to TC, Noida for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:32/30/84-ALC3/2015 **Party Name:**M. G. CLOTH PVT. LTD., **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Reject

HQ File :01/84/050/00428/AM16/ RLA File :05/24/040/00492/AM16/ Lic.No/Date:0510397198 Date:05.01.2016
12 :01/84/050/00428/AM16/ :05/24/040/00492/AM16/ 05.01.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

13 **Case No.:**46/30/84- **Party Name:**ORIENT **Meet No/Date:**14/84- **Status:**Deferred

ALC3/2015

FASHION
EXPORTS(INDIA)
PVT.LTD.

ALC3/2016

13.10.2016

HQ File

:01/84/050/00442/AM16/

RLA File

:05/24/040/00519/AM16/

Lic.No/Date:0510397406 Defer

22.01.2016

Date:10.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply 17.08.2016 has been sent to DC(MSME) on 14.09.2016. NC decided to wait for their comments and defer the case for 10.11.2016.

Case No.:6/4/84-ALC3/2016

Party Name:MACRO
INTERNATIONAL CO.

Meet No/Date:14/84-

ALC3/2016

13.10.2016

Status:Deferred

14 HQ File

:01/84/050/00030/AM17/

RLA File

:03/95/040/00694/AM16/

Lic.No/Date:0310802665 Defer

17.02.2016

Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 10.11.2016.

Case No.:11/6/84-
ALC3/2016

Party Name:SURE SAFETY
INDIA PVT LTD

Meet No/Date:14/84-

ALC3/2016

13.10.2016

Status:Deferred

15 HQ File

:01/84/050/00089/AM17/

RLA File

:34/24/040/00333/AM16/

Lic.No/Date:3410041988 Defer

18.03.2016

Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the CAD, measurement chart and sketch in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 10.11.2016.

Case No.:35/12/84-
ALC3/2016

Party Name:SHAHI
EXPORTS PVT. LTD.

Meet No/Date:14/84-

ALC3/2016

13.10.2016

Status:Approved

16 HQ File

:01/84/050/00226/AM17/

RLA File

:07/24/040/00427/AM16/

Lic.No/Date:0710109580

28.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/8/84-ALC3/2016

Party Name:AMRIT
EXPORTS PVT. LTD.

Meet No/Date:14/84-

ALC3/2016

13.10.2016

Status:Deferred

17 HQ File

:01/84/050/00100/AM17/

RLA File

:02/24/040/00214/AM16/

Lic.No/Date:0210206588 Defer

31.03.2016

Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

**Case No.:38/12/84-
ALC3/2016**

**Party Name:SHAHI
EXPORTS PVT. LTD.**

**Meet No/Date:14/84-
ALC3/2016
13.10.2016**

Status:Approved

HQ File
:01/84/050/00229/AM17/

RLA File
:07/24/040/00430/AM16/

Lic.No/Date:0710109611
31.03.2016

18

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/2/84-ALC3/2016

**Party Name:ARVIND
GOODHILL SUIT
MANUFACTURING
PRIVATE LIMITED**

**Meet No/Date:14/84-
ALC3/2016
13.10.2016**

Status:Reject

HQ File
:01/84/050/00002/AM17/

RLA File
:08/24/040/00461/AM16/

Lic.No/Date:0810137659
12.04.2016

19

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, and Sketch of the product. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:24/12/84-
ALC3/2016**

**Party Name:SHAHI
EXPORTS PVT. LTD.**

**Meet No/Date:14/84-
ALC3/2016
13.10.2016**

Status:Approved

HQ File
:01/84/050/00215/AM17/

RLA File
:07/24/040/00012/AM17/

Lic.No/Date:0710109643
12.04.2016

20

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/6/84-ALC3/2016

**Party Name:SURE SAFETY
INDIA PVT LTD**

**Meet No/Date:14/84-
ALC3/2016
13.10.2016**

**Status:
Deferred**

HQ File :01/84/050/00087/AM17/

RLA File
:34/24/040/00350/AM16/

Lic.No/Date:3410042082
19.04.2016

21

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 to furnish the CAD, measurement chart and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 10.11.2016.

**Case No.:23/8/84-
ALC3/2016**

**Party Name:SAATI
KUSUMGAR INDIA PVT.
LTD.**

**Meet No/Date:14/84-
ALC3/2016
13.10.2016**

Status:Deferred

22

HQ File
:01/84/050/00120/AM17/

RLA File
:03/95/040/00042/AM17/

Lic.No/Date:0310804060
20.04.2016
Defer Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. The firm has not furnished the consumption data certified by the Central Excise Authority and explained that they are exempted to furnish such data. NC decided to ask the firm to provide the such Exemption Certificate from Competent Authority in this case and defer the case for 10.11.2016.

Case No.:10/8/84-ALC3/2016 **Party Name:**JIVA DESIGNS (P) LTD., **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Approved

23 **HQ File** :01/84/050/00107/AM17/ **RLA File** :05/23/040/00004/AM17/ **Lic.No/Date:**0510398263 21.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply has been received from the firm. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/8/84-ALC3/2016 **Party Name:**SAATI KUSUMGAR INDIA PVT. LTD. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

24 **HQ File** :01/84/050/00117/AM17/ **RLA File** :03/95/040/00057/AM17/ **Lic.No/Date:**0310804197 26.04.2016 **Defer Date:**10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. The firm has not furnished the consumption data certified by the Central Excise Authority and explained that they are exempted to furnish such data. NC decided to ask the firm to provide the such Exemption Certificate from Competent Authority in this case and defer the case for 10.11.2016.

Case No.:22/8/84-ALC3/2016 **Party Name:**SAATI KUSUMGAR INDIA PVT. LTD. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

25 **HQ File** :01/84/050/00119/AM17/ **RLA File** :03/95/040/00058/AM17/ **Lic.No/Date:**0310804195 26.04.2016 **Defer Date:**10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. The firm has not furnished the consumption data certified by the Central Excise Authority and explained that they are exempted to furnish such data. NC decided to ask the firm to provide the such Exemption Certificate from Competent Authority in this case and defer the case for 10.11.2016.

Case No.:25/8/84-ALC3/2016 **Party Name:**NEXG APPARELS LLP **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

26 **HQ File** :01/84/050/00122/AM17/ **RLA File** :03/95/040/00070/AM17/ **Lic.No/Date:**0310804194 26.04.2016 **Defer Date:**10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 10.11.2016.





Case No.:8/4/84-
ALC3/2016

Party Name:NARASIMHA
MURTHY.MR(PROP.TECHNO
FLEX INDUSTRIES)

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

27 HQ File
:01/84/050/00032/AM17/

RLA File
:07/24/040/00041/AM17/

Lic.No/Date:0710109820 Defer
16.05.2016 Date:10.11.2016

Decision : Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 10.11.2016.

Case No.:21/8/84-
ALC3/2016

Party Name:SAATI
KUSUMGAR INDIA PVT.
LTD.

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

28 HQ File
:01/84/050/00118/AM17/

RLA File
:03/95/040/00101/AM17/

Lic.No/Date:0310804696 Defer
16.05.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. The firm has not furnished the consumption data certified by the Central Excise Authority and explained that they are exempted to furnish such data. NC decided to ask the firm to provide the such Exemption Certificate from Competent Authority in this case and defer the case for 10.11.2016.

Case No.:24/8/84-
ALC3/2016

Party Name:SAATI
KUSUMGAR INDIA PVT.
LTD.

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

29 HQ File
:01/84/050/00121/AM17/

RLA File
:03/95/040/00100/AM17/

Lic.No/Date:0310804695 Defer
16.05.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. The firm has not furnished the consumption data certified by the Central Excise Authority and explained that they are exempted to furnish such data. NC decided to ask the firm to provide the such Exemption Certificate from Competent Authority in this case and defer the case for 10.11.2016.

Case No.:12/8/84-
ALC3/2016

Party Name:R N R
INTERNATIONAL

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Approved

30 HQ File
:01/84/050/00109/AM17/

RLA File
:05/24/040/00073/AM17/

Lic.No/Date:0510398556
19.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/8/84-
ALC3/2016

Party Name:MTV EXPORTS

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

31 HQ File
:01/84/050/00123/AM17/

RLA File
:03/95/040/00137/AM17/

Lic.No/Date:0310804869 Defer
20.05.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:7/8/84-ALC3/2016 **Party Name:**AMRIT EXPORTS PVT. LTD. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

32 **HQ File** **RLA File** **Lic.No/Date:**0210206711 **Defer**
:01/84/050/00104/AM17/ :02/24/040/00029/AM17/ 24.05.2016 **Date:**10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:4/10/84-ALC3/2016 **Party Name:**BEEKU EXPORTS **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

33 **HQ File** **RLA File** **Lic.No/Date:**0410162059 **Defer**
:01/84/050/00180/AM17/ :04/24/040/00053/AM17/ 23.06.2016 **Date:**10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands defer for re-listing on 10.11.2016.

Case No.:26/12/84-ALC3/2016 **Party Name:**APSARA SILKS **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Approved

34 **HQ File** **RLA File** **Lic.No/Date:**0710109992
:01/84/050/00217/AM17/ :07/24/040/00100/AM17/ 23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content of the export product. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/8/84-ALC3/2016 **Party Name:**VENUS DENIM **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Deferred

35 **HQ File** **RLA File** **Lic.No/Date:**0810138234 **Defer**
:01/84/050/00129/AM17/ :08/24/040/00131/AM17/ 04.07.2016 **Date:**10.11.2016

Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 10.11.2016.

Case No.:27/12/84-ALC3/2016 **Party Name:**SHAHI EXPORTS PVT. LTD. **Meet No/Date:**14/84-ALC3/2016 13.10.2016 **Status:**Approved

36 **HQ File** **RLA File** **Lic.No/Date:**0510399042
:01/84/050/00218/AM17/ :05/24/040/00160/AM17/ 08.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

37	Case No.: 7/10/84- ALC3/2016 HQ File :01/84/050/00183/AM17/	Party Name: BOMBAY RAYON FASHIONS LIMITED RLA File :03/94/040/00172/AM16/	Meet No/Date: 14/84- ALC3/2016 13.10.2016 Lic.No/Date:0310806274 14.07.2016	Status: Deferred Defer Date:10.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the firm's reply has been received on 13.10.2016. NC decided to send the same to DC(MSME) and TC, Noida for their comments. The case stands defer for re-listing on 10.11.2016

38	Case No.: 5/10/84- ALC3/2016 HQ File :01/84/050/00181/AM17/	Party Name: ALOK INDUSTRIES LIMITED. RLA File :03/94/040/00250/AM17/	Meet No/Date: 14/84- ALC3/2016 13.10.2016 Lic.No/Date:0310806290 15.07.2016	Status: Deferred Defer Date:10.11.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

39	Case No.: 39/12/84- ALC3/2016 HQ File :01/84/050/00230/AM17/	Party Name: RICHA & CO RLA File :05/24/040/00171/AM17/	Meet No/Date: 14/84- ALC3/2016 13.10.2016 Lic.No/Date:0510399092 15.07.2016	Status: Deferred Defer Date:10.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

40	Case No.: 9/12/84- ALC3/2016 HQ File :01/84/050/00200/AM17/	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED RLA File :08/24/040/00141/AM17/	Meet No/Date: 14/84- ALC3/2016 13.10.2016 Lic.No/Date:0810138304 18.07.2016	Status: Deferred Defer Date:10.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 10.11.2016.

Case No.:10/12/84-
ALC3/2016

Party Name:ARVIND
GOODHILL SUIT
MANUFACTURING
PRIVATE LIMITED

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

HQ File
:01/84/050/00201/AM17/

RLA File
:08/24/040/00143/AM17/

Lic.No/Date:0810138310 Defer
19.07.2016 Date:10.11.2016

41 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply of the firm is not received so far. The case stands deferred for re-listing on 10.11.2016.

Case No.:11/12/84-
ALC3/2016

Party Name:CHELSEA
MILLS LLP

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

42 **HQ File**
:01/84/050/00202/AM17/

RLA File
:05/23/040/00198/AM17/

Lic.No/Date:0510399131 Defer
19.07.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands deferred for re-listing on 10.11.2016.

Case No.:16/12/84-
ALC3/2016

Party Name:ARVIND
GOODHILL SUIT
MANUFACTURING
PRIVATE LIMITED

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

HQ File
:01/84/050/00207/AM17/

RLA File
:08/24/040/00142/AM17/

Lic.No/Date:0810138309 Defer
19.07.2016 Date:10.11.2016

43 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

Reply is not received from the firm. The case stands deferred for re-listing on 10.11.2016.

Case No.:19/12/84-
ALC3/2016

Party Name:PINNACLE
CLOTHING CO.,

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

44 **HQ File**
:01/84/050/00210/AM17/

RLA File
:05/24/040/00186/AM17/

Lic.No/Date:0510399211 Defer
25.07.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the measurement chart and sketch alongwith sample of the product. Reply is not received so far. The case stands defer for re-

listing on 10.11.2016.

**Case No.:6/10/84-
ALC3/2016**

Party Name:KUSUMGAR
CORPORATES PVT. LTD.

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

HQ File
45 :01/84/050/00182/AM17/

RLA File
:03/94/040/00293/AM17/

Lic.No/Date:0310806603 Defer
26.07.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 10.11.2016.

**Case No.:4/12/84-
ALC3/2016**

Party Name:WEAR WELL
INDIA PVT. LTD.,

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

HQ File
46 :01/84/050/00195/AM17/

RLA File
:05/24/040/00193/AM17/

Lic.No/Date:0510399251 Defer
27.07.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

**Case No.:12/12/84-
ALC3/2016**

Party Name:JAYASHREE
SPUN BOND

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Approved

HQ File
47 :01/84/050/00203/AM17/

RLA File
:35/24/040/00020/AM17/

Lic.No/Date:3510044995
27.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:13/12/84-
ALC3/2016**

Party Name:FIRST
GARMENT MFG. CO. (I)
PVT. LTD.

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Approved

HQ File
48 :01/84/050/00204/AM17/

RLA File
:35/24/040/00023/AM17/

Lic.No/Date:3510044998
03.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:2/12/84-
ALC3/2016**

Party Name:ARISTO
TEXCON PVT.LTD.

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

HQ File
49 :01/84/050/00193/AM17/

RLA File
:02/24/040/00080/AM17/

Lic.No/Date:0210206877 Defer
05.08.2016 Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 10.11.2016.

Case No.: 8/10/84- ALC3/2016	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date: 14/84- ALC3/2016 13.10.2016	Status: Deferred
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50	HQ File :01/84/050/00184/AM17/	RLA File :07/24/040/00163/AM17/	Lic.No/Date:0710110230 09.08.2016	Defer Date:10.11.2016
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Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 10.11.2016.

Case No.: 28/12/84- ALC3/2016	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date: 14/84- ALC3/2016 13.10.2016	Status: Deferred
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51	HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date:10.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.: 29/12/84- ALC3/2016	Party Name: PRIMO FASHIONS,	Meet No/Date: 14/84- ALC3/2016 13.10.2016	Status: Deferred
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52	HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date:10.11.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.: 40/12/84- ALC3/2016	Party Name: RICHA & CO	Meet No/Date: 14/84- ALC3/2016 13.10.2016	Status: Approved
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53	HQ File :01/84/050/00231/AM17/	RLA File :05/24/040/00240/AM17/	Lic.No/Date:0510399459 12.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 17/12/84- ALC3/2016	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date: 14/84- ALC3/2016 13.10.2016	Status: Deferred
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54	HQ File	RLA File	Lic.No/Date:0210206903	Defer
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:01/84/050/00208/AM17/

:02/24/040/00090/AM17/

17.08.2016

Date:10.11.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 10.11.2016.

Case No.:21/12/84-
ALC3/2016

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

55

HQ File
:01/84/050/00212/AM17/

RLA File
:35/24/040/00025/AM17/

Lic.No/Date:3510045009 Defer
17.08.2016

Date:10.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application again to TC, Noida for their comments. The case stands deferred for re-listing on 10.11.2016.

Case No.:1/12/84-
ALC3/2016

Party Name:GANGA
ACROWOOLS LIMITED

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Deferred

56

HQ File
:01/84/050/00192/AM17/

RLA File
:30/24/040/00019/AM17/

Lic.No/Date:3010103830 Defer
29.08.2016

Date:10.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 10.11.2016.

Case No.:1/14/84-
ALC3/2016

Party Name:ARVIND
GOODHILL SUIT
MANUFACTURING
PRIVATE LIMITED

Meet No/Date:14/84-
ALC3/2016
13.10.2016

Status:Approved

57

HQ File
:01/84/050/00258/AM17/

RLA File
:08/24/040/00249/AM17/

Lic.No/Date:0810138756
28.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms for import Sl. No. 1 to 6 as applied for and 7 to 9 net to net basis on content of export product in respect of the Advance Authorisation issued in this case.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(58)

Case No.213	M/s. Spentex Industries Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/050/94/AM-07/DES-V
RA F.No. 05/24/040/00136/AM07	
Re-fixation of norms against Advance Authorisation No. 0510183176 dated 23.05.2006	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for re-ratification of input output norms against Adv. Authorisation No. 0510183176 dated 23.05.2006 as the typographical mistake they had mentioned in columns "WASTAGE CLAIMED (% ON NET CONTENT BASIS AS 34% instead of 51% in Appendix 11A which was decided by NC in its meeting No. 18/AM07 dated 10.08.2006. Accordingly, Committee agreed to the firm and re-fixed of norms by allowing wastage 51% on net content of the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

(59)

Case No.214	M/s. Narayan Industries
NC Meeting No. 42/AM-17 dt 13.10.2016	File No. 01/84/050/137//AM-14/DES-V
RA F.No. 05/24/040/00285/AM14	
Re- consideration for fixation of norms in respect of Adv. Licence No. 0510371272 dated 19.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 27.04.2016 for reconsider their case to fixation of norms against Adv. Authorisation No. 0510371272 dated 19.11.2013 which was rejected by NC on 15.05.2014. Accordingly, Committee decided to ask the firm to furnish the sample with marking of the export product. The case stands deferred for re-listing on 10.11.2016.	

(60)

Case No.215	M/s. Omega Designs
NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/050/185//AM-12/DES-V
RA F.No. 05/24/040/00185/AM12	
Re-fixation of norms for regularization of Adv. Licence No. 05103000366 dated 25.08.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for regularization of Adv. Licence No. 0510300366 dated 28.08.2011 as the query raised by RA, CLA, New Delhi that the GSM of the fabric as well as export product is not mentioned in the shipping Bill No. 9221565. (Copy enclosed). Accordingly, Committee decided to advise the RA to consider the case for redemption on the basis of other corroborative details like Style No., description of export product and inputs given in Shipping Bill.	

(61)

Case No.216	M/s. Dulari Exports Pvt. Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/171/00184/AM-17/DES-V
RA F.No. 05/21/404/00304/AM03	
Fixation of norms for regularization of Adv. Licence No. 0510071920 dated 01.11.2002	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.09.2016 for ratification of input out norms alongwith sample of the product against Adv. Authorisation No. 0510071920 dated 01.11.2002. NC decided to ask the firm to appear before NC on 10.11.2016 to explain their case. The case stands deferred for re-listing on 10.11.2016.	

(62)

Case No.217	M/s. Amit Exports Pvt. Ltd.
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NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	
Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.06.2016 for ratification of input out norms against Adv. Authorisation No. 0510071920 dated 01.11.2002 as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to ask the firm to furnish the CAD with full details i.e. width and length with efficiency of the product. The case stands deferred for re-listing on 10.11.2016.	

(63)

Case No. 218	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 12.09.2016 through email. The reply is not received from the firm and defer the case for 10.11.2016.	

(64)

Case No. 219	M/s. Udyogi International Pvt. Ltd
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/050/00267/AM15/DES-V
RA. F.No. 02/24/040/00118/AM15	
Modification of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request has requested on 25.04.2016 for amendment the following in decision of NC in its meeting held on 11.02.2016 in respect of Advance Authorization No. 0210205166 dated 17.11.2014:	
<ol style="list-style-type: none"> 1. Company name from M/s. Udyogi Safety Appliances (P) Ltd. to M/s.Udyogi International Pvt. Ltd. 2. Both Export Quantity weight from Kgs to Gms which was clearly provided at the time of technical details submission. 3. Amendment in wastage for "LDPE" in both the export products. 	
<p>Accordingly, Committee decided to amend the above firm's request Sl. No. 1 from M/s. Udyogi Safety Appliances (P) Ltd. to M/s.Udyogi International Pvt. Ltd and Sl. No. 2 . Export Quantity weight from Kgs to Gms. In respect of Sl.no. 3 above the NC decided to maintain status quo in this case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions</p>	

(65)

Case No. 220	M/s. Udyogi Safety Appliances (P) Ltd
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/50/00265/AM-15/DES-V
RA. F.No. 02/24/040/00124/AM15	
Request for amendment in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 in respect of Adv. Authorisation No. 0210204999 dated 19.09.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for amendment in export quantity weight from Kgs to Gms in Sl. 1&2 and wastage of import quantity for Sl. 2 i.e. "LDPE Granules" for both the export product in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 against the above said Adv. Authorisation.	
<p>Accordingly, Committee decided to amend the export quantity weight from Kgs to Gms. In respect of Sl.No. 2 above the NC decided to maintain the status quo in this case.</p>	



 15



RA concern may take necessary action subject to compliance of other usual conditions.

(66)

Case No. 221	M/s. R.G. Apparel
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(67)

Case No. 222	M/s. R.G. Apparel
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/50/249/AM-16 /DES-V
RA. F.No. 32/24/040/00019/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(68)

Case No. 223	M/s. Amrit Exports (P) Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/162/69/AM-17 /DES-V
Fixation of norms for export product (1) Polo Shirt made out of 100% Polyester Fabric 185 GSM +/- 10% width 1.49 MTR and Pile Fabric of Man made Fibre, (2) T-Shirt made out of 100% Polyester fabric 150 GSM +/- 10% width 1.49 mtr and 100% Polyester fabric 250 GSM +/- 10% width 1.00 mtr (3) Sweat Shirt made out of 100% Polyester fabric 300 GSM +/- 10% width 1.40 mtr and 95% polyester 5% SPANDEX fabric 360 GSM +/- 10% width 1.00 mtr, 100% Polyester fabric 300 GSM +/- 10% width 1.00 mtr and 95% Polyester 5% spandex 360 GSM width 1.49 mtrs against the Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.	
Decision: Vide their letter dated 12.09.2016 M/s. Amrit Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.	
GSM should match in import and export.	

(69)

Case No. 224	M/s. Orient Craft Ltd.
NC Meeting No. 14//AM-17 dt 13.10.2016	File No.01/84/171/179/AM-17 /DES-V
Fixation of norms for export product "Ladies Dress made out of Shell: 100% Polyester dyed woven fabric, GSM 120(+/-10%) Lining) 100% Polyester woven fabric, GSM 52(+/-10%), Style No. 587768/367355 against the Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.	
Decision: Vide their letter dated 14.09.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.	

GSM should match in import and export.
(70)

Case No. 225	M/s. Orient Craft Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/171/187/AM-17 /DES-V
Fixation of norms for export product " Ladies Blouse made out of 100% Tencil solid dyed woven fabric, GSM 180(+/-10%), Style No. CN353695MI / CN348177 MI against the Annual Advance Authorisation No. 0510393430 dated 02.03.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(71)

Case No. 226		M/s. Chelsea Mills Ltd	
NC Meeting No. 14/AM-17 dt 13.10.2016		File No.01/84/171/181/AM-17 /DES-V	
Fixation of norms for the following export products against the Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP:			
Sl. No	Export product No	Export product	Import Item
1.	75 B	98% Cotton 2% Spandex Woven Women (Tall & Big) Jacket, Style No. 221729/289652	Made out of 98% Cotton 2% SPANDEX Woven Denim Fabric GSM 340 +/- 10%
2.	76 B	85% Cotton 14% Polyester 1% SPANDEX Woven Denim Young Girls (Tall & Big) Shorts Style No. 627388	85% Cotton 14% Polyester 1% SPANDEX Woven Denim Fabric, GSM 340 +/-10%
3.	77 B	79% Cotton 20% Polyester 1% Lycra/Spandex woven Denim Infants & Girls EMB Shorts, Style No. 654171	79% Cotton 20% Polyester 1% Lycra/Spandex woven Denim Fabric GSM 314 +/-10%
4.	78 B	99% Cotton 1% Spandex Woven Denim Young Girls (Tall & Big) Boot Cut Jeans, Style No. 533410	99% Cotton 1% Spandex Woven Denim Fabric , GSM 323 +/- 10%
5.	79 B	100% Cotton Woven Denim Infants & Girls Embroidered Jeans , Style No. 654124	100% Cotton Woven Denim Fabric , GSM 356+/-10%
6.	80 B	99% Cotton 1% Spandex Woven Denim Infants & Girls Jumper with 100% Cotton Dyed Diaper, Style No. 424725	99% Cotton 1% Spandex Woven Denim Fabric, GSM 246 +/-10%
7.	81B	93% Cotton 6% Elastereil/Polyester 10% Spandex Woven Denim Young Girls (Tall & Big) Boot Cut Jeans, Style No. 451075	93% Cotton 6% Elastereil/Polyester 10% Spandex Woven Denim Fabric , GSM 331+/-10%
8.	82 B	100% Cotton WVN Denim Young Girls (Tall & Big) Jackets, Style No. 627316	100% Cotton WVN Denim Fabric, GSM 336 +/- 10%
Decision: Vide their letter dated 17.09.2016 M/s. Chelsea Mills Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/ CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.			
GSM should match in import and export.			







(72)

Case No. 227	M/s. Orient Craft Ltd.
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/171/192/AM-17 /DES-V
Fixation of norms for export product " Ladies Romper made out of 100% Tencil yarn dyed woven Fabric, GSM 194(+/-10%), Style No. 1484 " against the Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.	
Decision: Vide their letter dated 04.10.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions. GSM should match in import and export.	

(73)

Case No. 228	M/s. RNR International
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/62/65/AM-17 /DES-V
Fixation of norms for export product "Ladies Blouse, Dress, Shirt, Trouser and Scarves made of Silk Fabric" against the Annual Advance Licence No. 0510307913 dated 15.11.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms against the above said Annual Advance Authorisation. NC decided to ask the firm to furnish the CAD, Sketch with marking of the Sl. No. 6&7 of the export product. The case stands deferred for re-listing on 10.11.2016.	

(74)

Case No. 229	M/s. RNR International
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/162/063/AM-17 /DES-V
Fixation of norms for export product "Ladies Blouse, Dress, Shirt, Trouser and Scarves made of Silk Fabric" against the Annual Advance Authorisation No. 0510272295 dated 07.09.2010	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms against the above said Annual Advance Authorisation. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 230	M/s. RNR International
NC Meeting No. 14/AM-17 dt 13.10.2016	File No.01/84/162/064/AM-17 /DES-V
Fixation of norms for export product "Ladies Blouse, Dress, Shirt, Trouser and Scarves made of Silk Fabric" against the Annual Advance Authorisation No.0510369983 dated 31.10.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms against the above said Annual Advance Authorisation. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No.231	Issues discussed with DGFT during interactive session in Ludhiana on 20.05.2016 organized by FIEO
NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/050/303//AM-16/DES-V
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Policy – 4 Section vide their O.M dated 16.08.2016 have forwarded one issue discussed with DGFT during interactive session in Ludhiana on 20.05.2016 organized, by FIEO related to SION J7, J12, J26, J362 etc. In this issue they have sought clarification whether the 'Acrylic Fibre' and 'Acrylic Staple Fibre' both are same the description of Import item mentioned is "Acrylic Fibre" whereas as per Custom Tariff description mentioned is "Acrylic Staple Fibre" (HS Code No. 55033000).</p> <p>Accordingly, Norms Committee decided that the above both descriptions 'Acrylic Fibre' & 'Acrylic Staple Fibre' are same.</p> <p>Policy 4 Section may take necessary action subject to compliance of other usual conditions.</p>	

(77)

Case No.232	M/s. Apparel Export Promotion Council
NC Meeting No. 14/AM-17 dt 13.10.2016	File No. 01/84/171/186//AM-17/DES-V
Two proposals received for simplification of import and export procedures.	
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following two proposals has received for simplification of import and export procedures:</p> <ol style="list-style-type: none">1. Shri Ashok G Rajani, Chairman of Apparel Export Promotion Council Gurgoan vide his letter dated 22.09.2016 has requested for simplification in import and export procedures for amendment in description of export item "Ladies Blouse by adding "Ladies Top".2. Shri Vijay Mathur, Additional Sercreaty General AEPC, Gurgoan vide his letter 28.09.2016 addressed to DGFT has forwarded the request of M/s. Richa Global Exports Pvt. Ltd. for amendment in description of export item "Ladies Blouse by adding "Ladies Top" <p>Accordingly, Norms Committee agreed with the above proposal and recommended the case for issue of Public Notice for this amendment.</p>	

(78)

Case No. 233		M/s. Chelsea Mills Ltd	
NC Meeting No. 14/AM-17 dt 13.10.2016		File No.01/84/171/180/AM-17 /DES-V	
Fixation of norms for the following export products against the Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP:			
Sl. No	Export product No	Export product	Import Item
1.	33 C	99% Cotton 1% Spandex Woven White Denim Young Girls (Tall & Big) Jeans, Style No. 533495	Made out of 99% Cotton 1% Spandex Woven White Denim Fabric, GSM 295 +/- 10%
2.	34 C	100% Cotton Woven Denim Yong Girls	100% Cotton Woven Denim Fabric.

		(Tall & Big) Dresses, Style No. 627250	GSM 221 +/-10%
3.	35 C	100% Cotton Woven Denim Infants One PC Romper (Ruffle), Style No. 624766	100% Cotton Woven Denim Fabric, GSM 221 +/-10%
4.	36 C	100% Cotton Woven Denim/ Chambray Placement EMB, Infants Dresses with 100% Cotton Dyed Diaper Cover, Style No. 626029	100% Cotton Woven Denim Fabric, GSM 135 +/- 10%
5.	37 C	100% Cotton Woven Denim Womens (Tall & Big) Long Shirts, Style No. 027EE1F040	100% Cotton Woven Denim Fabric, GSM 261+/-10%
6.	38 C	100% Cotton Woven Denim Womens Long Sleeves Long Dresses, Style No. 027EE1E018	100% Cotton Woven Denim Fabric, GSM 261+/-10%
7.	39 C	100% Cotton Woven Denim Womens (Big & Tall) Long Sleeves Long Shirts, Style No. 528199	100% Cotton Woven Denim Fabric, GSM 170+/- 10%
8.	40 C	100% Cotton WVN Denim / Chambray Placement EMB, Infant Tops, Style No. 625985	100% Cotton WVN Denim Fabric , GSM 221 +/-10%
9.	41 C	100% Cotton WVN Denim Infants & Girls Long Jumper with 100% Cotton Dyed Diaper, Style No. 654426	100% Cotton WVN Denim Fabric , GSM 221 +/-10%
10.	42 C	100% Cotton WVN Denim Womens Wrap Skirts , Style No. 521432	100% Cotton WVN Denim Fabric, GSM 221 +/-10%
11.	43 C	100% Cotton WVN Denim/ Chambray Patch Infants & Girls Jumper with 100% Cotton Dyed Diaper, Style No. 424768	100% Cotton WVN Denim Fabric, GSM 221+/- 10%
12.	44 C	100% Cotton WVN Natural Colour Denim Womens Warp Skirts, Style No. 640607	100% Cotton WVN Natural Colour Denim Fabric, GSM 254+/-10%

Decision: Vide their letter dated 17.09.2016 M/s. Chelsea Mills Ltd have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/ CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concern RA for further necessary action to compliance of other usual conditions.
GSM should match in import and export.